

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:750
ANSWERED ON:18.07.2002
FAST TRACK COURT IN BIHAR
RAVINDRA KUMAR PANDEY

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Union Government have released 3.20 crores of rupees for running of fast track court in Bihar;
- (b) if so, the details thereof;
- (c) whether there is any proposal to review the implementation of fast track court; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K.JANA KRISHNAMURTHI)

(a) & (b) An amount of Rs.21.30 crores has been released so far by the Union Government to the Government of Bihar under the Scheme of Fast Track Courts.

(c) & (d) The Supreme Court of India in its judgement dated 6th May, 2002 in the case of Brij Mohan Lal Vs. Union of India & Others have directed :

‘The concerned High Court shall periodically review the functioning of the Fast Track Courts and in case of any deficiencies and/or shortcoming, take immediate remedial measures, taking into account views of the Administrative Judge nominated.’

The Supreme Court has further directed that the State Government shall ensure that there exists no vacancy in Fast Track Courts by 5th August, 2002.